PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3 (1) AND 4 READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, (THE "SEBI (SAST) REGULATIONS")

FOR THE ATTENTION OF THE SHAREHOLDERS OF JMT AUTO LIMITED

Open Offer for acquisition of up to 3742760 Equity Shares, representing 26% of the total paid-up equity share capital of JMT Auto Limited, ("Hereinafter referred to as "Target Company" or "JMT") from the Public Shareholders (as defined below) of the Target Company by M/s Amtek Auto Limited (Hereinafter referred to as "Acquirer" or 'ATL") for the purpose of this Open Offer.

On June 27, 2013, the Acquirer signed a share purchase agreement (**"SPA"**) with the Sellers/Promoters (as mentioned in paragraph 4 below) of the target company to acquire 3830358 equity shares constituting 26.61% of the fully paid up equity share capital of the Target Company along with complete Control and Management of the Target Company. Presently acquirer holds 3550000 equity shares of Target Company representing 24.66% of the paid up share capital of target company. Consequently, the acquirer shall acquire substantial shares/ voting rights along with complete control over the management and affairs of Target Company after the successful completion of Open Offer.

This Public Announcement ("**Public Announcement**" or "**PA**") is being issued by D & A Financial Services (P) Limited ("**Manager to the Offer**") for and on behalf of the acquirer to the equity shareholders of the Target Company excluding the parties to the SPA, persons acting in concert or deemed to be acting in concert with these parties ("**Public Shareholders**") pursuant to and in compliance with, amongst others, Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

1. Offer Details

(a) **Size:** The Acquirer hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to **3742760** fully paid up equity shares of face value of Rs 10/- (Rupee Ten only) each of the Target Company ("**Equity Shares**") constituting 26% of the fully paid up equity share capital of the Target Company ("**Offer Size**").

(b) **Price / Consideration:** The Offer price of Rs 149/- (Rupees One Hundred and Fourty Nine Only) per equity share is calculated in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011 ("**Offer Price**"), aggregating to a consideration of up to Rs 5576.71 Lacs assuming full acceptance.

(c) **Mode of Payment:** The Offer Price is payable in cash in accordance with regulation 9(1)(a) of the SAST Regulations.

(d) **Type of Offer:** The Offer is in compliance with Regulation 3(1) and Regulation 4 of the SAST Regulations.

2. Transaction which has triggered the open offer obligations (Underlying Transaction)

Details of Underlying Transaction						
Types of Transaction (direct/ indirect	Mode of Transaction (Agreement/Allotment/Market Purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration of shares/ Voting Rights (VR) acquired (Rs. In Lakhs)	Mode of Payment (Cash / Securities)	Regulation which has triggered
		Number	% vis a vis total equity / Voting Capital			
Direct	Acquisition through SPA	3830358	26.61%	5695.74	Cash	Regulations 3(1) & 4 of the SEBI (SAST) Regulations, 2011

3. Acquirer / ~~PAC~~

Details	**Acquirer**	**PAC**	**Total**
Name of Acquirer(s)/ ~~PAC(s)~~	Amtek Auto Limited	Nil	1
Address	Plot No. 16, Industrial Estate, Rozka Meo, P. O. Sohna, Gurgaon, Haryana-122003	Nil	-
Name(s) of persons in control/promoters of Acquirer/ ~~PAC~~ where Acquirer/~~PAC~~ are Companies	Arvind Dham, Anita Dham, Anubhav Dham, Anamika Dham, Aisa International (P) Ltd, Forbes Builders (P) Ltd etc.	Nil	-
Name of the Group, if any, to which the Acquirer/~~PAC~~ belongs to	Amtek	Nil	-

Pre Transaction shareholding ☐☐Number ☐☐% of total share capital	3550000 24.66	Nil N.A	3550000 24.66
Proposed shareholding after the acquisition of shares which triggered the Open Offer	7380358 equity shares constituting 51.27 % of the total paid up share capital of the Target Company.	Nil	7380358 equity shares constituting 51.27 % of the total paid up share capital of the Target Company.
Any other interest in the Target Company	Nil	Nil	No

4. Details of Selling Shareholders (together the "Sellers")

Name of the Selling Shareholders	Part of promoter group (Yes/ No)	Details of shares / voting rights held by the selling shareholders			
		Pre Transaction		Post Transaction	
		Number of Shares	%	Number of Shares	%
Rajeev Singh Dugal	Yes	1323626	9.19	Nil	Not Applicable
Ku Benefit Trust	Yes	54433	0.38	Nil	Not Applicable
RSD Finance Limited	Yes	2452299	17.04	Nil	Not Applicable

5. Target Company

(a) **Name:** JMT Auto Limited

(b) **Registered Office Address:** 224, A.J.C Bose Road, Room No. 902, 9th Floor, Krishna Building, Kolkata-700017

(c) **Exchanges where listed:** The Equity Shares are listed on the National Stock Exchange of India Limited (NSE) and the Bombay Stock Exchange Limited (BSE).

6. Other Details

(a) The Detailed Public Statement ("**DPS**") to be issued in accordance with regulation 13(4) of the SEBI (SAST) Regulations, 2011 shall be published by July 04, 2013. The DPS shall contain details of the Offer including the detailed information of the Offer Price, detailed information on the Acquirer / ~~PAC~~ and Target Company, detailed reasons for the Offer, statutory approvals required for the Offer, details of financial arrangements, other terms of the Offer, conditions to the Offer and conditions precedent to the SPA.

(b) The Acquirer undertake that it is aware of and will comply with their obligations under the SEBI (SAST) Regulations, 2011 and it has adequate financial resources to meet their obligations under the Offer.

(c) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.

(d) This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the SAST Regulations

(e) Completion of the Offer and the underlying transaction, as envisaged under the SPA, is subject to the satisfaction or waiver, if applicable, of the conditions precedent set out in the SPA, including receipt of required statutory approvals, if any.

Issued by the Manager to the Offer on behalf of the Acquirer

Manager to the Offer

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash,
New Delhi – 110065.
Tel nos.: 011-26419079/ 26218274;
Fax no.: 011 - 26219491;
Email: dafspl@gmail.com
Contact Person: Mr. Priyaranjan

Place: New Delhi
Date: June 27 ,2013